

ITEM NO.47

COURT NO.5

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 28228/2018

(Arising out of impugned final judgment and order dated 30-08-2018 in WPIL No. 124/2018 passed by the High Court Of Uttarakhand At Nainital)

JAMIAT ULAMA E HIND

Petitioner(s)

VERSUS

THE STATE OF UTTARAKHAND & ANR.

Respondent(s)

Date : 13-03-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Syed Ahmed Saud, Adv.  
Mr. Mohd. Parvez Dabas, Adv.  
Mr. Niaz Ahmad Farooqui, Adv.  
Mr. Daanish Ahmed Syed, Adv.  
Mr. Uzmi Jameel Husain, Adv.  
Mr. Aqib Baig, Adv.  
Mr. Mohd. Shahib, Adv.  
Mr. Mujeebuddin Khan, Adv.  
M/S. Shakil Ahmad Syed, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

Stay granted by this Court is made absolute.

List the appeal on its own priority.

(VIRENDER SINGH)  
BRANCH OFFICER

(ASHWANI KUMAR)  
ASTT. REGISTRAR-cum-PS